

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:2555  
ANSWERED ON:16.08.2004  
COMPENSATORY AFFORESTATION  
Chouhan Shri Shivraj Singh

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

(a) whether the Government has formulated any policy with regard to compensatory afforestation in the areas where the trees have been cut down due to some developmental work; and

(b) if so, the details thereof and the directions, if any, issued for its implementation?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

(a) & (b) As per the Guidelines issued under Forest (Conservation) Act, 1980, the Central Government stipulates a condition of compensatory afforestation at the project cost over equivalent non-forest land or degraded forest land double in extent as the case may be, while granting permission for diversion of forest land for non-forestry purpose. The compensatory afforestation is done by the respective State/UT Forest Department.